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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay on the Table –

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2007-2008.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 8667/2008)

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2006- 2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8668/2008)

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): I beg to lay on the Table –

(1) A copy of the Notification No. S.O. 152(E) (Hindi and English versions) published in Gazette of India dated the 28th January, 2008 appointing the 1st day of February, 2008 as the date on which the Apprentices (Amendment) Act, 2007 to come into force issued under sub-section (2) of section 1 of the Apprentices (Amendment) Act, 2007.

(Placed in Library, See No. LT 8669/2008)

(2) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2006-2007.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 8670/2008)

(4) A copy of the Notification No. S.O. 3456 (Hindi and English versions) published in Gazette of India dated the 8th December, 2007 specifying the certain establishments employing twenty or more persons, as the class of establishments to which the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 shall apply, issued under sub-section (3) of Section 1 of the said Act.

(Placed in Library, See No. LT 8671/2008)

(5) A copy of the Employees' State Insurance (Central) (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 254(E) in Gazette of India dated the 31st March, 2008 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

(Placed in Library, See No. LT 8672/2008)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Kantilal Bhuria, I beg to lay on the Table –

(1) A copy each of the following notifications (Hindi and English versions) issued under sub-section (1) of section 3 of the Destructive Insects and Pests Act, 1914:-

(i) The Plant Quarantine (Regulation of Import into India) First Amendment, Order, 2007 published in Notification No. S.O. 2069 (E) in Gazette of India dated the 3rd December, 2007.

(ii) The Plant Quarantine (Regulation of Import into India) Second Amendment, Order, 2007 published in Notification No. S.O. 3 (E) in Gazette of India dated the 1st January, 2008.

(iii) The Plant Quarantine (Regulation of Import into India) (Third Amendment), Order, 2006 published in Notification No. S.O. 1873 (E) in Gazette of India dated the 31st October, 2006.

(iv) S.O. 1353(E) published in Gazette of India dated the 24th August, 2006 making certain amendments in the notification No. S.O. 1121(E) dated the 17th July, 2006.

(Placed in Library, See No. LT 8673/2008)

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2006-2007.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2006-2007, alongwith

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 8674/2008)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): On behalf of Shri Taslimuddin, I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, Noida, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, Noida, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8675/2008)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Voice Society, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voice Society, New Delhi, for the year 2006-2007.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8676/2008)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): I beg to lay on the Table –

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Vegetable Oil Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Hindustan Vegetable Oil Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8677/2008)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2008-2009.

(Placed in Library, See No. LT 8678/2008)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section(6) of section 3 of the Essential Commodities Act, 1955:-

(i) G.S.R. 117(E)/Ess. Com/Sugarcane published in Gazette of India dated the 29th February, 2008 containing Order determining the minimum price of sugarcane to be payable by sugar factories mentioned therein for the sugar year 2007-2008.

(ii) G.S.R. 166(E)/Ess. Com/Sugarcane published in Gazette of India dated the 5th March, 2008 containing Order determining the minimum price of sugarcane to be payable by sugar factories mentioned therein for the sugar year 2005-2006.

(iii) G.S.R. 165(E)/Ess. Com/Sugarcane published in Gazette of India dated the 5th March, 2008 containing Order determining the minimum price of sugarcane to be payable by sugar factories mentioned therein for the sugar year 2006-2007.

(Placed in Library, See No. LT 8679/2008)

संचार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री ज्योतिरादित्य माधवराव सिंधिया): अध्यक्ष महोदय,

में निम्नलिखित पत्र सभा पटल पर रखता हूँ --

(1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रती (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) टेलिकम्युनिकेशन्स कंसल्टेन्ट्स इंडिया लिमिटेड, नई दिल्ली के वर्ष 2006-2007 के

कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टेलिकम्युनिकेशन्स कंसल्टेन्ट्स इंडिया लिमिटेड, नई दिल्ली के वर्ष 2006-2007 का

वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की

टिप्पणियां।

(Placed in Library, See No. LT 8680/2008)

(2) भारतीय दूर-संचार विनियामक प्राधिकरण अधिनियम, 1997 की धारा 37 के अंतर्गत दूर संचार

अवांछित वाणिज्यिक संचार (संशोधन) विनियम, 2008 जो 18 मार्च, 2008 के भारत के राजपत्र

में अधिसूचना संख्या 15-2/2008-आरई में प्रकाशित हुए थे, की एक प्रती (हिन्दी तथा अंग्रेजी

संस्करण)।

(Placed in Library, See No. LT 8681/2008)

(3) भारतीय डाक घर अधिनियम, 1898 की धारा 74 की उपधारा (4) के अंतर्गत भारतीय डाकघर (दूसरा संशोधन) नियम, 2008 जो 28 मार्च, 2008 के भारत के राजपत्र में अधिसूचना संख्या सा.का.िन.238(अ) में प्रकाशित हुए थे, की एक प्रती (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 8682/2008)

MR. SPEAKER: This is your maiden intervention as a Minister. I compliment you.

12.03 hrs.